

CENTRAL ADMINISTRATIVE TRIBUNAL

ÉRANKULAM BENCH

O.A No.298/1994

Wednesday this the 16th day of February, 1994.

CORAM:

THE HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
THE HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

P.U.Siddick,
Telecom Office Assistant(G),
Office of the Accounts Officer(TR.I),
Ernakulam Telephones, Cochin-682 011. .. Applicant

By Advocate M/s.Nagendran and Nagendran

vs.

1. Union of India, represented by
Secretary to Government, Department of
Telecommunications, New Delhi.
2. Accounts Officer(Establishment.II),
Office of the General Manager, Telecom,
Ernakulam, Cochin-682 031.
3. The General Manager, Telecom.,
Ernakulam.
4. Chief General Manager, Telecom,
Kerala Circle, Thiruvananthapuram.

By Advocate Mr.K.Karthikeya Panicker

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

Applicant challenges Annexure.A1 order as violative of principles of natural justice. He has made Annexures.A7 and A8 representations for fixation of pay. Without considering these the impugned order was passed, and that too without notice to applicant, states counsel for applicant.

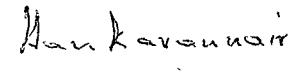
2. Learned Standing Counsel submitted that Annexures.A7 and A8 can be considered on merits. We direct respondents or such of them as is competent to consider Annexures A7 and A8 representations and pass a reasoned order thereon. Till such time, operation of Annexure.A1

will be held in abeyance and thereafter the matter will be governed by the decision to be taken on the representations.

3. Application is disposed of with the aforesaid directions. No costs.

Dated the 16th February, 1994.


P.V.VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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